

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.7062/Del/2019  
Assessment Year : 2011-12**

<b>Shivam Devash Fab Private Ltd., D-89, 2<sup>nd</sup> Floor, Gali No. 3, Saurabh Vihar, Hari Nagar Extn., New Delhi. PAN No. AALCS1849M</b>	<b>Vs.</b>	<b>DCIT Circle 23(1) New Delhi.</b>
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(Appellant)

(Respondent)

Appellant by : None  
Respondent by : Sh. M. Barnwal, Sr. DR

Date of hearing : **31.08.2021**  
Date of pronouncement : **31.08.2021**

**ORDER**

**PER G.S. PANNU, V.P.**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of Ld. CIT(A)-8, New Delhi dated 19.06.2019.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 26.08.2019, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31.08.2021.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

Dated: 31.08.2021  
\*Kavita Arora, Sr. PS

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar,  
ITAT, Delhi